

Civ DJ No..... /2020  
Shivani Juneja vs Surender Singh Juneja

**Through WEBEX VIDEO CONFERENCING**

22.05.2020 (02.30 pm to 02.45pm)

Fresh suit has been received by way of assignment and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through E-mail. It be checked and registered.

Present: Ms Rhythm Sheel Srivastava, Ld counsel for plaintiff  
(E-mail ID- [Advocaterhythm12@gmail.com](mailto:Advocaterhythm12@gmail.com))  
(Mobile no.- 8447689629)

Plaintiff is directed to file the complete paper book and other documents within a period of 15 days from expiration of lockdown period.

Application for exemption from filing of Court fees on record has been filed on behalf of Plaintiff. Plaintiff is granted time to file the court fees within a period of 15 days from expiration of lockdown period.

I have gone through the contents of plaint and accompanying documents. Perusal of the plaint would reveal that plaintiff has made reference to the fact that the suit property is ancestral



property without specifying as to how it is ancestral property and what is the share of the plaintiff in a suit property.

It is submitted by the counsel for plaintiff that grandfather of plaintiff has expired in the year 2008. Plaintiff no 2 is in possession of suit property since her marriage i.e. 1992. Plaintiff no 1 is the daughter of plaintiff no. 1.

It is also submitted by counsel for plaintiff that entire documents pertaining to the suit property are in possession of defendants.

At this stage, no case for ex parte interim relief is made out. Issue summons and notice of application to the defendants through all electronic modes i.e. E-mail/ Whats app/ SMS as provided by counsel for plaintiff. Defendants are also ordered to be served by way of approved courier.

Copy of summons along with order as passed today be sent to the E-mail ID of the counsel for plaintiff and on Whatsapp number of counsel for plaintiff for service of defendants.

Case shall be taken for hearing on 28.05.2020. Plaintiff shall also file affidavit of service in respect of service for summons on defendants on next date of hearing.

Order be uploaded on Website.



(Hasan Anzar)  
Additional District Judge-06  
West District  
(Duty Officer)/ 22.05.2020